

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/MP/2019

Coram:

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 27th June, 2022

In the matter of

Petition for recovery of due amount for the power supply made to the Respondents, namely non-payment of surcharge, recovery of rebate deducted by Respondents despite making delayed payment violating the terms of the agreement to pay within time.

And

In the matter of

Anrak Aluminium Limited,
APIIC Industrial Park, G. Koduru (V)
Makavaripalem (M),
District-Visakhapatnam, Andhra Pradesh

.....Petitioner

And

1. Andhra Pradesh Transmission Corporation,
Vidyut Souda Gunadala,
Vijayawada, Andhra Pradesh
2. Eastern Power Distribution Company of AP Limited,
P&T Colony, Seethammadhara,
Visakhapatnam- 530013, Andhra Pradesh
3. Southern Power Distribution Company of A.P Limited,
Kesavayana Gunta,
Behind Srinivasa Kalyana Mandapam,
Tirupathi – 517501, Andhra Pradesh
4. Central Power Distribution Company of A.P Limited,

Mint Compound, Hyderabad

5. Telangana Southern Power Distribution Company Limited.
6-1-50, Mint Compound,
Hyderabad-500 063, Telangana,

6. Transmission Corporation of Telangana Limited
Vidyut Soudha,
Hyderabad - 500 082, Telangana

..Respondents

The following was present:

Shri Harsh Peechara, Advocate, TCTL & SPDCTL

ORDER

The Petitioner, Anrak Aluminium Limited, has filed the present Petition with the following prayers:

“(a) Directing the Respondents jointly or severally to pay an amount of Rs 41,73,33,936/- after adjusting the outstanding cross subsidy jointly or severally as will be adjudicated by this Commission;

(b) Declaring the action of Respondents in deducting the rebate from the invoice raised by the Petitioner Company as illegal, void and arbitrary;

(c) Declaring the action of Respondents in not paying the applicable surcharge interest for the delayed payments as arbitrary and illegal;

(d) Directing the Respondents to pay interest @18% on Rs 41,73,33,936 from the date of this petition till realization;

(e) Cost of this petition may be awarded; and

(f) Any other relief as this Petitioner Company is entitled to in the facts and circumstances of the case.”

2. The case was called out for virtual hearing on 23.6.2022. Despite notice, the Petitioner is not represented either in-person or through counsel. Accordingly, the Petition is dismissed for non-prosecution of the matter.
3. The Petition No. 164/MP/2019 is disposed of in terms of the above.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member